TO BE PUBLISHED IN PART II, SECTION 3. SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY, <u>DATED THE 31ST MARCH 2000</u>
11 CHAITRA, 1922(SAKA)

Government of India Ministry of Finance (Department of Revenue)

New Delhi, the 3 1st March. 2000 11 Chaitra, 1922 (Saka)

NOTIFICATION

No. 23/2000-Central Excise (N.T), dated 31-3-2000.

In exercise of the powers conferred by rule 12 of the Central Excise Rules, 1944, (the Central Government hereby directs that each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue) specified in column (2) of the Table below shall be further amended, with effect from 1st April, 2000, in the manner specified in the corresponding entry in column (3) of the said Table.

TABLE

	Notification						
1		Amendment					
	date						
(1)	(2)	(3)					
	41/94-	, ,					
	Central						
	Excise						
1.	(N.T) dated	ln the Table, in column (2), clauses (c) and (d) shall be omitted.					
	-22nd						
	September,						
	1994						
		(i) In the Explanation IV, for the letter and words "D = Rate of excise duty per chamber of processing factory in the month in which processed textile fabrics were cleared from such factory for export", the letter and words "D = Rate of excise duly per chamber of processing factory in the month in which such processed textile fabrics were manufactured in that factory" shall be substituted; (ii) for the Table, the following Table shall be substituted, namely: -					
		SI.No Description	Extent of rebate				
	42/94- Central Excise (N.T.) dated the 22nd September, 1994		(3)				
		Malariala (athor than materiala montionad in acrial pumbara	Whole				
2.		Processed textile fabrics falling under heading Nos. 52.07. 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13, 55.14 or processed fabrics of cotton or man-made fibres, falling under heading Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.40, 6001.12, 6001.22, 6001.92, 6002.20, 6002.30, 6002.43 or 6002.93 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), on which duty of excise has been paid under section 3A of the Central Excise Act, 1944 (1 of 1944)	(a) "monthly average rate of rebate" per square metre subject (of a maximum of Rs. 2 per square meter, where processed textile fabrics are manufactured in a factory which paid duty at the rate of Rs. 2 lakh per chamber per month or at the rate of Rs. 3 lakh per chamber per month with an option for re-determination of duty, or (b) "monthly average rate of rebate per square meter subject to a maximum of Rs. 2.5 per square metre where processed textile fabrics are manufactured in a factory which paid duty at the rate of Rs. 2.5 lakh per chamber per month or at the rate of Rs. 3.5 lakh per chamber per month with an option for re-determination of duty.				

3.	50/94- Central Excise (N.T.), dated the 22nd September, 1994	55.11 Nos.5 6002. been pfailing and no 7211. Excise 54.07 Headi 6002.	said notification, for the words, figures and letter "Heading No., 55.12, 55.13, 55.14 or processed textile fabrics of cotton or 8.01, 58.02, 58.06 (except sub-heading No.5806.20), 60.01 10), of the Schedule to the Central Excise Tariff Act, 1985 (5 paid under section 3A of the Central Excise Act, 1944 (1 of 1 under sub-heading numbers 7206.90 and 7207.90 of the Centralloy steel hot re-rolled products falling under sub-heading 52, 7211.59, 7211.60, 7211.92, 7211.99, 7213.90, 7214.90 of Tariff Act, 198.5 (5 of 1986)", the words, figures and letter "55.11, 55.12, 55.13,55.14,or processed textile fabrics of cong Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.4030, 6002.43 or 6002.93 of the First Schedule to the Central expetitived.	man-made fibres, falling under heading or 60.02 (except sub-heading No. of 1986) and on which duty of excise has 944), non-alloy steel ingots and billets entral Excise Tariff Act, 1985 (5 of 1986), numbers 7211.11, 7211.19, 7211.30, 7215.90, and 7216.90 of the Central Heading Nos. 52.07, 52.08,52.09, 54.06, otton or man-made fibres, falling under 0, 6001.12, 6001.22, 6001.92, 6002.20,		
			said notification,-			
		(ii) in the proviso, clause (ii) shall be omitted; (ii) in the <i>Explanation</i> , for the letter and words "D = Rate of excise duty per chamber of processing factory in the month in which processed textile fabrics were cleared from such factory for export", the letter and words "D = Rate of excise duty per chamber of processing factory in the month in which such processed textile fabrics were manufactured in that factory" shall be substituted; (iii) for the table, the following Table shall be substituted, namely: -				
		TABLE				
	31/98- Central Excise (N.T.), dated the 24th August, 1998		Description	Extent of Rebate		
- 1		(1)	(2)	(3)		
4.		1.	Processed textile fabrics falling heading Nos. 52.07, 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13, 55.14 or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.40, 6001.12,6001.22, 6001.92,6002.20 6002.30, 6002.43, 6002.93 or of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), on which duty of excise has been paid under section 3A of the Central Excise Act. 1944(1 of 1944)	(a) "monthly average rate of rebate" per square metre subject to a maximum of Rs. 2 per square metre where processed textile fabrics are manufactured in a factory which paid duty at the rate of Rs. 2 lakh per chamber per month or at the rate of Rs. 3 lakh per chamber per month with an option for re-determination of duty, or (b) "monthly average rate of rebate" per square metre subject to a maximum of Rs. 2.5 per square metre where processed textile fabrics are manufactured in a factory which paid duty at the rate of Rs. 2.5 lakh per chamber per month or at the rate of Rs. 3.5 lakh per chamber per month with an option for re-determination of duty.".		

		(i) In the Explanation for the letter and words "D = Rule of excise duty per chamber of processing factory in the month in which processed textile fabrics were cleared from such factory for export", the letter and words "D = Rate of excise duty per chamber of processing factory in the month in which such processed textile fabrics were manufactured in that factory shall be substituted; (ii) for the Table, the following Table shall be substituted, namely: - TABLE			
		SI.No.	Description	Extent of rebate	
		(1)	(2)	(3)	
5.	33/98- Central Excise (N.T.), dated the 24th August, 1998	1.	Processed textile fabrics falling under heading Nos. 52.07, 52.08, 52.09, 54.06, 54.07, 55.11, 55.12, 55.13, 55.14, or processed textile fabrics of cotton or man-made fibres, falling under heading Nos. or sub-heading Nos. 58.01, 58.02, 5806.10, 5806.40, 6001.12, 6001.22, 6001.92, 6002.20, 6002.30, 6002.43 or 6002.93 of the First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986), on which duty of excise has been paid under section 3 A of the Central Excise Act, 1944 (1 of 1944)	(a) "monthly average rate of rebate" per square metre subject to a maximum of Rs. 2 per square metre where processed textile fabrics are manufactured in a factory which paid duty at the rate of Rs. 2 lakh per chamber per month or at the rate of Rs. 3 lakh per chamber per month with an option for re- determination of duty; or (b) "monthly average rate of rebate" per square metre subject to a maximum of Rs. 2.5 per square metre where processed textile fabrics are manufactured in a factory which paid duly at the rate of Rs. 2.5 lakh per chamber per month or at the rate of Rs. 3.5 lakh per chamber per month with an option for the re-determination of duty."	

(P.K. Sinha) Under Secretary to the Government of India

F.No.209/15/2000-CX.6

Footnote:

- (1) Notification No.3 1/98-Ccnlral Excise (N.T.), dated 24th August, 1998 was published in the Gazette, of India vide GSR 516(E), dated 24th August, 1998 and was last amended vide notification No. 1 1/99-Central Excise (N.T) dated 16th February , 1999 [GSR 112(H), dated 16"" February, 1999];
- (2) Notification No.42/94-Central Excise (N.T.), dated 22nd September, 1994 was published in the Gazette of India vide GSR 701(E), dated 22"d September, 1994 and was last amended vide notification No.l2/99-Centra! Excise (N.T), dated l6th February, 1999 [GSR 113(E), dated 16"" February, 1999];
- (3) Notification No.33/98-Central Excise (N.T.), dated 24th August, 1998 was published in the Gazette of India vide GSR 518(E), dated 24"" August, 1998 and was last amended vide notification No.13/99-Central Excise (N.T), dated 16" February, 1999 [GSR 114(E), dated 16"" February, 1999];
- (4) Notification Nos.41/94-Central Excise (N.T.) dated 22nd September, 1994 was published in the Gazette of India vide GSR 709(E) dated 22nd September, 1994 and was last amended vide notification No.14/99-Central Excise (N.T), dated 16th February, 1999 [GSR 115(E), dated 16th February, 1999].
- (5).Notification No-50/94-Central Excise (N.T.), dated 22nd September, 1994 was published in the Gazette of India vide GSR 709(E) dated 22nd September, 1994 and was last amended vide notification No.14/99-Central Excise (N.T), dated February, 1999 [GSR 115(E), dated 16th February, 1999].

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